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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3199/2002
MA No.2751/2002

New Delhi, this the 9th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

1. Ms. Marina Nianglunkim
D/o Stephen L. Rintluanga
R/o Type-II, House No.3,
Minto Road, New Delhi-110002.
2. Ms. Nirmala
W/o Mr. Mukesh Verma
RZ-20P, East Saparpur Gali No.1,
Delhi.
3. Ms. Virginia Tele
D/o Stanislas Tele
H.No.C-6, Ferozshah Kotla,
Vikram Nagar, New Delhi-2.
4. Ms. Florencia Topno
D/o L. Harun Topno
C/o Mr. Preetam Singh,
H.No.C/6, Ferozshah Kotla,
Vikram Nagar, New Delhi-2.
5. Ms. Vijaya Kumari Tirkey,
D/o Mr. Patras Tirkey,
Qr.No.C/6, Firozshah Kotla,
Vikram Nagar, New Delhi-2.
6. Ms. Mukta Bara
D/o Mr. Carlus Bara,
Qr.No.C/6, Firozshah Kotla,
Vikram Nagar, New Delhi-2.
7. Ms. Sharda Dabas
W/o Jasmer Singh,
Village and P.O. Shahbad,
New Delhi-62.
8. Ms. Sheewani Rai
D/o D.B. Rai,
C/o Ishwar Singh,
H.No.254, B/2, Munirka,
New Delhi-62.
9. Ms. N. Ginkhanngai
D/o Ginkhothang
C/o G. Ngaihzual,
Naval Hq. D.P.A. (Pay), Sena Bhawan,
New Delhi-110011.
10. Ms. Ngaineimawi
D/o H. Kaizalam,
C/o Mang Buhril,
H.No.94/C, Second Floor,
Munirka, New Delhi-67.

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11. Ms. Uungngaihkim
D/o Songkhothang Guite
C/o Zile Singh,
D/96, 2nd Floor,
Baba Gangnath Mkt.,
Munirka,
New Delhi-67.
12. Ms. Litisa Elizabeth,
D/o Krelo Abraham,
C/o Ms. Lohiya,
53/96, LNJP Qtrs,
New Delhi-2.
13. Ms. L. Manlunniang,
D/o L. Pumzado,
C/o Khamkhanpou Guite,
13, Sector-12, R.K. Puram,
New Delhi-110022.
14. Ms. Nitya Kujur,
D/o William Kujur,
C/o John Minj,
House No.96,
Bharat Nagar, Okhla,
New Delhi-56.
15. Ms. Mary Judu
House No.B-8, 1st Floor,
Ganesh Nagar Ext.-II,
Shakarpur,
Delhi-92.
16. Ms. Anita T.S.
D/o Shri T.N. Sasidharan,
33/3. Pushp Vihar,
New Delhi-17.
17. Ms. Jisha K.K.
D/o Keshewan,
New Kerela Store,
12-A, Masigarh, New Delhi-25.
18. Ms. Sindhu M.K.,
22/264, P.K. Road,
Mandir Marg, New Delhi-1.
19. Ms. L. Hoihchin,
House No.249/I/1, (2nd Floor),
C/o Sibhan Singh Tokas,
Munirka, New Delhi.
20. Ms. Sandya Sherda
C/27, Sanwal Nagar,
Near Sadiq Nagar,
New Delhi-49.
21. Ms. Anita
D/o Veer Singh,
RZ-148/74,
East Sagarpur, Gali No.10,
New Delhi-10046.

W.M.

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22. Ms. Seema Rani (3)
W/o Naresh Kumar,
RZ-G-81, Sita Puri, Part-II,
New Delhi.

23. Ms. Parminder Pal Kaur,
D/o S. Sulakhan Singh,
Satish Kumar C/6-7,
Ferozshah Kotla, Vikram Nagar,
New Delhi.

24. Ms. Sushila
D/o Sh. Phirtu Ram
C/o Satish Kumar C/6-7,
Ferozshah Kotla, Vikram Nagar,
Near Delhi Gate,
New Delhi.

25. Ms. Mukesh Kumari,
Gali No. 19,
Swatanter Nagar, Narela,
New Delhi-110040. ... Applicants
(By Advocate: Shri Rohit Kumar with Shri Satish Chauhan)

V E R S U S

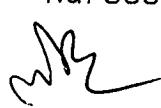
1. Directorate of Health Services,
Government of NCT of Delhi,
Through its Director,
Karkardooma, Delhi.
2. Delhi Staff Service Selection Board,
Through its Secretary,
Karkardooma, Delhi.
3. G.B. Pant Hospital,
Government of NCT of Delhi
New Delhi. ... Respondents

ORDER (ORAL)

By Shri M.P. Singh, Member (A):

Heard learned counsel for the applicants.

2. MA 2751/2002 has been filed by the applicants seeking permission to join together in a single application. MA 2751/2002 is allowed. Applicants are permitted to join together in a single application.
3. By filing the present OA, the applicants have sought a direction to the respondents to absorb them on regular/permanent basis against the posts of staff Nurses in the hospital under Respondent No.3 or the



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hospitals run by respondent nos. 1, ~~and~~ 2. They have further sought a direction to the respondents to pay salary to the applicants at par with regular appointees along with all the benefits including H.R.A., Nursing Allowance, Provident Fund, Gratuity etc. and also pay salary to the applicants month to month basis.

4. On perusal of the records, we find that the applicants have not made any representation to the respondents with regard to their claim. As such the applicants have not exhausted the departmental remedy as required under Section 20 of the Administrative Tribunals Act, 1985. In these circumstances, we direct [✓] the applicants may file their representation with regard to their grievances to the respondents and thereafter the respondents will consider and decide the representation of the applicants by passing a reasoned and speaking order, within a period of two months from the date of receipt of the representation from the applicants.

5. In the meanwhile, the respondents are directed not to terminate the applicants from service till the end of the present term.

6. The present OA is disposed of in the aforesated terms at the admission stage itself even without issuing notices to the respondents.


(M.P. SINGH)
MEMBER(A)


(V.S. AGGARWAL)
CHAIRMAN

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